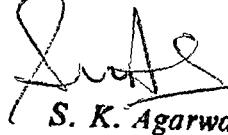
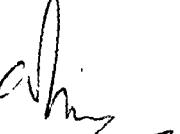
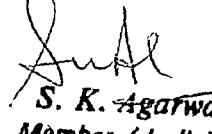


(3)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No 409/96 199

Archana Srivastava Versus U.O. I & Ors.

Date of Order	Orders
3-12-98	<p>Mr. Vinod Goyal, Proxy counsel to Mr. Manish Bharani, counsel for the applicant seeks adjournment. Allowed. May be listed for admission on 17-2-2000.</p> <p> (N. P. NAWANI) ADMINISTRATIVE MEMBER</p> <p> S. K. Agarwal Member (Judicial)</p>
	<p>17.2.2000</p> <p>Shri R.C.Srivastava, father of the applicant, appeared and submitted that the OA may be disposed of as withdrawn as the applicant has already been selected and working on the post of Junior Hindi Translator in the Wes Railways.</p> <p>In view of the submissions made by Shri R.C. Srivastava, father of the applicant, we reject the OA dispose of this OA as having become infructuous.</p> <p> (N. P. NAWANI) ADMINISTRATIVE MEMBER</p> <p> S. K. Agarwal Member (Judicial)</p> <p><i>(31/12/00)</i></p>